

DIVISION BENCH  
COURT - II

S-8

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/208(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 28<sup>TH</sup> JUNE 2024**

|                  |   |
|------------------|---|
| IN THE MATTER OF | <b>KOTAK MAHINDRA BANK LIMITED<br/>VS<br/>ASHISH JHUNJHUNWALA</b> |
| UNDER SECTION    | <b>SECTION 95(1)</b>  |

**Appearance (via video conferencing/physically)**

Mr. Rishav Banerjee, Adv. ] For the Personal Guarantor  
Mr. Rajarshi Banerjee, Adv. ]

**ORDER**

1. Learned Counsel for the Personal Guarantor present.
2. Learned Counsel Mr. Rishav Banerjee appearing on behalf of the Personal Guarantor brings to our notice an order dated 25<sup>th</sup> April, 2024 passed by this Tribunal against the same Personal Guarantor regarding the same Corporate Debtor. Mr. Gautam Mukherjee (IBBI/IPA-001/IP-P-02696/2022-2023/14170) has been appointed as Resolution Professional.
3. Since the interim moratorium has been maintained, learned Counsel for the Personal Guarantor submits that the present application is not maintainable.
4. However, none appears on behalf of the Financial Creditor, therefore, list this matter for consideration on **30<sup>th</sup> July, 2024**.

**D. Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**